GOVERNMENT OF MANIPUR SECRETARIAT: FOOD & CIVIL SUPPLIES DEPARTMENT.

NOTIFICATION Imphal, the 27th February, 1996.

10.21/ /83-FCS : In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986 No. 68 of 1986), the State Government hereby makes the following Rules to amend the Manipur Consumer Protection Rules, 1989, namely :-

THE MANIPUR CONSUMER PROTECTION (AMENDMENT) RULES, 1996.

1. Short title and commencement :- (1) These Rules may be called the Manipur Consumer Protection (Amendment) Rules, 1996.

(2) They shall be deemed to have come into force with effect from the 18th day of June, 1993.

2. Amendment of rule 6 :- For sub-rule (4) of Rule 6 of the Manipur Consumer Protection Rules, 1989, the following shall be substituted, namely :-

(4) The President and the Members of the State Commission, Manipur shall hold office for a term of five years or up to the age of 67 years whichever is earlier and shall not be elicible for re-appointment."

By orders etc.

(Henry K.Heni) Secretary(FCS), Govt. of Manipur.

Memo No.21/4/88-FCS : Imphal, the 27th Feb., 1996. Copy to :-

1. Secy, to Chief Minister, Manipur. 2. P.S. to Deputy Chief Minister, Manipur. 3. P.S. to Chief Secretary, Govt.of Manipur. All Secretaries, Govt. of Mai 6. The Director(FCS), Manipur. 4. All Commissioners, Govt. of Manipur. 5. All Secretaries, Govt. of Manipur.

Contd. . 2/-

GOVERIMENT OF MANIPUR SECRETARIAT: FOOD & CIVIL SUPPLIES DEPARTMENT.

> NOTIFICATION Imphal, the 25th March, 1996.

No.21/4/R8-FCS(Pt.I) : In exercise of the powers conferred by sub-section (2) of section 30 of the Consumer Protection Act, 1986 (No.68 of 1986), the State Government hereby makes the following Rules to amend the Manipur Consumer Protection Rules, 1989, namely :-THE MANIPUR CONSUMER PROTECTION (SECOND AMENDMENT) RULES, 1996.

1. Short title and commencement :- (1) These rules may be called the Manipur Consumer Protection (Second . Amendment) Rules, 1996.

(2) The shall come into force with immediate effect.
2. Amendment of rule 6 :- For sub-rule (1) of rule 6 of the Manipur Consumer Protection Rules, 1989, the following shall be substituted, namely :-

"(1)(a) The President of the State Commission if appointed on whole-time basis shall receive an honorarium of Rs.5000/- per month, and if appointed on part-time basis he shall receive an honoratium of Rs.1000/- per day for the sitting.

(b) Other Members of the State Commission shall be appointed on whole-time basis and they shall receive an honorarium of Rs.3000/- per month."

By orders etc

(Henry K. Heni) Secretary (FCS), Govt. of Manipur.

1. Secretary to Chief Minister, Manipur. Copy to:-2. P.S. to Deputy Chief Minister, Manipur. 3. Secy. to the Govt. of India, Ministry of Civil Supplies, Consumer Affairs and Public Listribution, Krishi Bhavan, New Delhi. Contd..2/-

GOVERNMENT OF MANIPUR SECRETARIAT: FOOD & CIVIL SUPPLIES DEPARTMENT.

NOTIFICATION Imphal, the 7th November, 1996.

No.21/4/88-FCS(Pt.) : In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1989 (No.68 of 1986), the State Government hereby makes the following Rules to amend the Manipur Consumer Protection Rules, 1989, namely :-

THE MANIPUR CONSUMER PROTECTION (THIRD AMENDMENT) RULES, 1996.

1. Short title and commencement: - (1) These rules may be called the Manipur Consumer Protection (Third Amendment) Rules, 1996.

(2) They shall come into force with effect from 19th July, 1996.

2. Amendment of rule 3: - For sub-rule (1) of Rule 3 of the Manipur Consumer Protection Rules, 1989, the following shall be substituted, namely :--

(1)(a) The President of District Fora if appointed on whole-time basis shall receive an honorarium of s. 4000/- per month, and if appointed on part-time basis he shall feceive an honorarium of Rs. 200/- per day for the sitting.

(b) Other Members of the District Fora if appointed on whole-time basis shall receive an honorarium of Rs. 2500/-per month, and if appointed on part-time basis he/she shall receive an honorarium of Ns. 150/- per day for the sitting."

> By prders etc. hinhors (Ameising Luikham) Commissioner (FCS), Govt.of Manipur.

Copy to :-

1. The Secy. to Chief Minister, Manipur.

- 2. The P.S. to Chief Secretary, Govt. of Manipur.
- 3. The Secy. to the Govt. of India, Ministry of Civil Supplies, Consumer Affairs & Public Distribution, Krishi Bhavan, New Delhi.
- 4. P.5. to Hon'ble Justice JK Khanna, Gauhati High Court, Gauhati.
- 5. All Commissioner/Secretaries,Govt.of Manipur.
- 6. The Director(FCS), Manipur.
- 7. All Dy. Commissioner.
- 8. President/Members of State Commission, Manipur,
- 9. All Presidents/Members of District Fora, Manipur.
- 10. The Director, Stationery & Printings, Manipur for publication in the extra-ordinary Gazette.
- 11. Guard File.

GOVERNMENT OF MANIPUR SECRETARIAT;FCS.DEPARTMENT

$\frac{NOTIFICATION}{Imphal, the 22^{nd} Dec., 2006.}$

No.21/4/88-FCS(Pt.I): In exercise of the powers conferred by sub-section (2) of section 30 of the Consumer Protection Act, 1986(No.68 of 1986), the State Government hereby makes the following existing Rules to amend the Manipur Consumer Protection Rules 1989, namely :-

THE MANIPUR CONSUMER PROTECTION (THIRD AMENDMENT) RULES.2006.

Short title and commencement :-1.

(1) These rules may be called the Manipur Consumer Protection (Third Amendment) Rules ,2006.

(2) This shall come into force with effect from January.,2006.

Amendment of rule 6 :- For sub- rule (1) of rule 6 of the Manipur Consumer 2. Protection Rules ,1989, the following shall be substituted, namely:-

"(1)(a) The President of the State Commission if appointed on whole-time basis shall receive an honorarium @Rs last Pay drawn minus pension. per month, and if appointed on part-time basis shall receive an honorarium of Rs.7000/- per month andRs.300/- per sitting.

(b) Other Members of the State Commission shall be appointed on whole-time basis and shall receive an honorarium of Rs.6000/- per month".

This issues with the Concurrence of the Finance Department vide their 3. U.O.No.1/2006-2007/FD(15-NP/37) dated 20/12/2006.

By orders etc. (N.Pratap Singh)

Under Secretary(FCS), Govt. of Manipur .

Copy to:-

1. The Secretary to Chief Minister, Manipur.
 2. The F.S. to Chief Secretary, Govt. of Manipur.
 3. The Secy. Govt. of India, Ministry of Civil Supplies, Cosumer Affairs
 Distribution Krishi Bhawan, New Delhi.
 4. All Commissions (Scoretary)

5. The Director(FCS), Manipua

6. Deputy Commissioner Concerned Maninur.

7. President/Members of the State Commission, Marigur.

8. The Director, Printings & Stationary, Manipur for publication in the extra ordnary Gazetted.

9. Guard file.

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GOVERNMENT OF MANIPUR SECRETARIAT: FCS. DEPARTMENT

NOTIFICATION Imphal, the 22nd Dec.,2006.

No.21/4/38-FCS(Pt) : In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1989 (No.68 of 1986), the State Government hereby makes the following existing Rules to amend the Manipur Consumer Protection Rules, 1989, namely:-

THE MANTPUR CONSUMER PROTECTION (FOURTH AMENDMENT) RULES, 2006.

Short titles and commencement.-1

(1) These rules may be called the Manipur Consumer Protection

(Fourth Amendment) Rules, 2006.

(2) This shall come into force with effect from 10th July., 2006. Amendment of rule 3:- For sub-rule (1) of Rule 3 of the Manipur Consumer

Protection Rules, 1989, the following shall be substituted, namely:-

"(1)(a) The President of District Fora if appointed on whole -time basis shall receive an honorarium of Rs 8000/- per month, and if appointed on the part-time basis shall

receive an honorarium of Ps.300/- per day for the sitting.

(b) Other Members of the District For a if appointed on whole-time basis shall receive an honorarium of Rs. 5000/- per month, and if appointed on part-time basis he

shall receive an honorarium of Rs.200/- per day for the sitting

This issues with the Concurrence of the Finance Department vide their

U.O.No.1/2006-2007/FD(15-NP/37) dated 20/12/2006.

By Arders etc. (N.Fratap Singh)

Under Secretary (PCS), Govt. of Manipur.

Copy to:-

2. Paris 10 6.

1. The Secy to Chief Minister, Manipur. 2. The P.S. to Chief Secretary, Govi. of Manipur. 3 The Secy. to the Govt. of India, Ministry of Civil Supplies, Consumer Affairs &

Public Distribution, Krishi Ehawan, New Delhi.

4.All Commissioners/Secretaries, Govt. of Manipur.

-5. The Director(FCS), Manipur.

6.Dy.Commissioner concerned.

7. Presidents / Members of District Fora, Manipur. 8. The Director, Printing & Stationary, Manipur for publication in the extra-

ordinary Gazetted.

9. Guard file.



MANIPUR

GAZETTE

E X T R A O R D I N A R Y PUBLISHED BY AUTHORITY

No. 328 Imphal, Wednesday, August 12, 2015 (Sravana 21, 1937)

GOVERNMENT OF MANIPUR SECRETARIAT : CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT

NOTIFICATION

Imphal, the 7th August, 2015

No. 30/7/2001-FCS(Pt): In exercise of the powers conferred by sub-section (2) of Section 30 of the Consumer Protection Act, 1986 (No. 68 of 1986), the State Government hereby makes the following Rules to amend the Manipur Consumer Protection Rules, 1989, namely

THE MANIPUR CONSUMER PROTECTION (FIFTH AMENDMENT) RULES, 2015

1. Short title and commencement :-

- (1) These rules may be called the Manipur Consumer Protection (Fifth Amendment) Rules, 2015.
- (2) This shall come into force with effect from 2nd day of June, 2015.
- 2. Amendment of Rule 6-For sub-rule (1) of Rule 6 of the Manipur Consumer Protection Rules, 1989, the following shall be substituted, namely :-

'(l)(a) The President of the State Commission if appointed on whole time basis shall receive salary equivalent to salary of a sitting High Court Judge minus pension plus 80 litres of POL per month and if appointed on part time basis shall receive an honorarium of Rs. 10,000/- per month and Rs. 500/- per sitting.

(b) Other members of the State Commission if appointed on whole time basis shall receive salary equivalent to last pay drawn minus pension in case of retired Government employee, plus 50 litres of POL per month otherwise Rs. 18,000/- per month plus 50 litres of POL per month in case the incumbent is not a former Government employee and if appointed on part time basis shall receive Rs. 300/- per sitting.

By orders etc.,

M. YAISKUL MEITEI, Special Secretary (CAF&PD), Government of Manipur.

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